

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 16**

**IA 3401/2024 IN C.P. (IB)/31(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES:    **GUPTA COAL INDIA PVT LTD**  
Sec. 10 Sec 60(5) of Insolvency and Bankruptcy Code, 2016.

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**ORDER**

**IA 3401/2024**

1. Ld. Counsel for both the sides are present.
2. Issue notice to the respondent to file reply within 2 weeks.  
Respondent i.e. Assistant Commissioner (ST), Peddapally Circle  
Department of State Taxes Government of Telangana.
3. List the matter for further consideration on **24.07.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Prajakta